

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 2813 of 2021

Sanatan Mahato Petitioner

Versus

The State of Jharkhand through Secretary, Housing Department,
Government of Jharkhand & Ors.

... .. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : Mr. Abhishek Kumbar Dubey, Advocate

For the Respondent No. 1 : Mr. Awanish Shekhar, A.C. to A.A.G.-I

For the Respondent Nos. 2 to 5 : Mr. Sachin Kumar, Advocate

03/06.09.2021 The present case is taken up through video conferencing.

Learned counsel for the petitioner, while assailing the impugned order dated 29.09.2020 (Annexure-6/1 to the writ petition) passed by the respondent no. 5- the Competent Authority, Jharkhand State Housing Board, Ranchi in Eviction Case No. 12 of 2013, submits that the same has been passed in gross violation of the principles of natural justice. On perusal of the said order, it would be evident that Eviction Case No. 12 of 2013 was lastly taken up by the respondent no. 5 on 11.04.2014, however, the impugned order was passed as late as on 29.09.2020 that too without assigning any reason as to how the petitioner has been treated to be an unauthorized occupier of the land in question.

Mr. Sachin Kumar, learned counsel appearing on behalf of the respondent nos. 2 to 5, prays for and is allowed four weeks' time to seek instruction and file counter affidavit.

At the request of the learned counsel for the parties, put up this case along with W.P.(C) No. 2754 of 2021.

In the meantime, the operation and execution of impugned order dated 29.09.2020 (Annexure-6/1 to the writ petition) passed by the respondent no. 5 in Eviction Case No. 12 of 2013 shall remain stayed.

(Rajesh Shankar, J.)